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Central Administrative Tribunal, Principal Bench
Original Application No.1770 of 2003

New Delhi, this the 20th day of November, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

M. Guna Sathya,
R/o RZ-14, K-54,
Puran Nagar, Palam Colony,
New Delhi

.... Applicant

(By Advocate: Shri S.N. Anand)

Versus

1. The Chief Secretary,
Government of NCT of Delhi,
Delhi Secretariat,
Players Building, IP Estate,
New Delhi-2
2. The Secretary (Services)
Government of NCT of Delhi,
Delhi Secretariat,
Players Building,
(Services Department)
'B' Wing, 7th Level,
IP Estate, New Delhi
3. The Secretary (Education)
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat, Delhi.
4. The Controller of Accounts,
Government of NCT of Delhi
'A' Block, First Floor,
Vikas Bhawan, IP Estate,
New Delhi-2

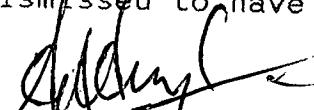
.... Respondents

(By Advocate: Shri Saurabh Ahuja, proxy for Shri Ajesh Luthra)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that with the passing of the order of 14.8.2003, the grievance of the applicant has been redressed and therefore, the petition has become infructuous. In face of the aforesaid, OA 6 dismissed to have become infructuous.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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